

BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH at AHMEDABAD

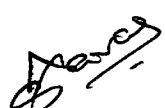



IA 164 of 2018 In TP 60 of 2019 [CP(IB) 32 of 2017]

Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 23.01.2020

Name of the Company: Kuldeep Verma RP of K S Oils Ltd
V/s
Ramesh Chandra Garg & Ors

Section: Section 19(2), 19(3) r.w 14(1)(b), Sec 74 of IBC r.w
rule 11 of NCLT rules 2016 of Insolvency &
Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Aditge S. Parval Vb India Law LLP	Advocate	col	
2.	Advit R. Sanyanwala For Ms. Megha Jani	Adv	R-2	
3.	SANJAY BHATT	ADV	R.P	
4.	Natasha Dhruvan Shah	R		


ORDER

The Parties are represented through their respective Counsel(s).

The matter is simply adjourned for hearing to 05.03.2020.

List the matter on 05.03.2020.


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)


(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)

Dated this the 23rd day of January, 2020.

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